

## **CITIZENSHIP RULES, 1956**

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**CITIZENSHIP RULES, 1956**

<sup>1</sup>1. Published in the Gazette of India, Extraordinary, Pt. II, Sec. 3, dated the 7th July, 1956. In exercise of the powers conferred by Sec. 18 of the Citizenship Act, 1955 (57 of 1955), the Central Government hereby makes the following rules, namely:

**PART 1 Preliminary**

**1. Short title and commencement :-**

(1) These rules may be called the Citizenship Rules, 1956.

(2) They shall come into force at once.

**2. Definitions :-**

In these rules, unless the context otherwise requires,-

(a) the "Act" means the Citizenship Act, 1955 (57 of 1955) ;

"(aa) The "Central Government" means any officer not below the rank of a Deputy Secretary to the Government of India in the Ministry of Home Affairs or its equivalent;"

(b) "Collector" means the chief officer in charge of the revenue administration of a district, and includes such other officer as the Central Government may, by notification in the Official Gazette, appoint to perform the functions of the Collector under these rules in respect of any area;

(c) "form" means a form in Sch. I ;

(d) "schedule" means a schedule to these rules ;

<sup>1</sup> [(e) "Secretary" means Secretary, Special Secretary, an Additional Secretary or a Joint Secretary to the Government of India in the Ministry of Home Affairs ;]

(f) "section" means a section of the Act.

1. Subs. by G.S.R. 392 (E), dated 13th April, 1987 (w.e.f. 1st July, 1987) for the word "woman". for the word "her"., for the word "she".

## **PART 1A CITIZENSHIP OF INDIA BY DESCENT**

### **2A. Application for registration by descent under sub-sec. (1) of Sec. 4 :-**

<sup>1</sup> An application for registration of a minor child under the provisions of sub-sec. (1) of Sec. 4 shall be made in Form I-B and be accompanied by an undertaking in writing from the parents of minor that he or she does not hold the passport of any other country.

1. In after rule 2 the rule 2-A shall be inserted, by the citizenship Rules 2005

## **PART 2 Citizenship of India by Registration**

### **3. Form of application for registration under Sec. 5 (1) (a) :-**

(1) An application for registration as a citizenship off India made under Section 5(1) (a) shall be in Form 1A."and shall be accompanied by an undertaking in writing that he/she will renounce the citizenship of his/her country in the event of his/her application being sanctioned."

<sup>1</sup> [(2) The oath of allegiance specified in the Second Schedule to the Act shall be affirmed (or sworn), subscribed and attested before registration.]

"(3) No application under sub-rule (1) shall lie unless the applicant was ordinarily resident in India for a period of "five years" immediately before the date of his application."

1. Rules 16-G inserted by G.S.R. 25 (E),dated 15th January, 1986 (w.e.f. 15th January, 1986).

### **4. Form of application for registration under Sec. 5 (1) (c) :-**

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(1) An application by a <sup>1</sup> [person] for registration as a citizen of India made under Section 5(1)(c) shall be in Form II and shall be accompanied by "an undertaking in writing that he/she will renounce the citizenship of his/her country in the event of his/her application being sanctioned".

[(2) The oath of allegiance specified in the Second Schedule to the Act shall be affirmed (or sworn), subscribed and attested before registration.]

(3) An application under sub-rule (1) shall not lie unless for [five years] immediately before the date of application applicant- "(a) has been ordinarily resident in India; or"; (b) has been in the service of a Government in India. Explanation.-In computing the period of [seven years], broken periods of residence and service under Cls. (a) and (b) may be taken into account

"(4) Notwithstanding anything contained in sub-rule (3) in the case of a foreign national married to an Indian citizen in the service of a Government in India, the Central Government may, if in the special circumstances of the case it thinks fit,

exempt such foreign national from the operation of that sub-rule.

(5) Notwithstanding anything contained in sub-rule (3), in the case of a foreign national who has been married to an Indian citizen for not less than seven years, whose marriage is still subsisting and who has visited India at least once in every year during any seven years out of nine years, the Central Government may, if it thinks fit, exempt; such foreign national from the operation of that sub-rule.

1. Subs. by G.S.R.383 (E), dated 4th June,1981 (w.e.f. 5th June, 1981) for the words "the Secretary"

#### **5. Form of application for registration under Sec. 5 (1) (d) :-**

An application for the registration of a minor child of citizen of India as a citizen thereof made under Section 5(1)(d) shall be in Form III and shall include the following particulars, that is to say,-

(a) a statement whether the applicant is a parent or guardian of the child, and if he is a guardian, how he became a guardian ;

(b) a statement showing that each of the parents of the child is, or, if deceased, was at the time of death, a citizen of India;

(c) a statement of the reasons for which it is desired that the child should be registered as a citizen of India.

#### **5A. Application for registration under clause (e) of sub-sec. (1) of Sec. 5. :-**

(1) An application for registration by a person of full age and capacity under clause (e) of sub-sec. (1) of Sec. 5 shall be made in Form III-A and shall be accompanied by an undertaking in writing that he or she will renounce the citizenship of his or her country in the event of his or her application being sanctioned.

(2) The oath of allegiance specified in the Second Schedule to the Act shall be administered by the Collector or Deputy Commissioner or District Magistrate and attested by him before registration.

#### **5B. Application for registration under clause (f) of sub-sec. (1) of Sec. 5. :-**

(1) An application for registration by a person of full age and capacity under clause (f) of sub-sec. (1) of Sec. 5 shall be made in Form III-B and shall be accompanied by an undertaking in writing that he or she will renounce the citizenship of his or her country in the event of his or her application being sanctioned.

(2) The oath of allegiance specified in the Second Schedule to the Act shall be administered by the Collector or Deputy Commissioner or District Magistrate and attested by him before registration.

(3) An application under sub-rule (1) shall not lie unless the applicant was ordinarily resident in India for a period of "two year" immediately before the date of his or her making an application.

#### **5C. Application for registration under clause (g) of sub-sec. (1) of Sec. 5 :-**

(1) An application for registration by a person of full age and capacity under clause (g) of sub-sec. (1) of Sec. 5 shall be made in Form III-C and shall be accompanied by an undertaking in writing that he or she will renounce the citizenship of his or her

country in the event of his or her application being sanctioned.

(2) The oath of allegiance specified in the Second Schedule to the Act shall be administered by the Collector or Deputy Commissioner or District Magistrate and attested by him before registration.

(3) An application under sub-rule (1) shall not lie unless, immediately before the date of his or her making an application, the applicant has been,

(a) registered as an overseas citizen of India for a period of five years; and

(b) ordinarily resident in India for a period of "one years" out of the five years specified in clause (a) above.

#### **6. Application for registration under sub-sec. (4) of Sec. 5(4) :-**

An application for the registration of a minor child made under sub-sec. (4) of Sec. 5 shall be in Form IV and shall include an undertaking from the parent of minor to the effect that the applicant is a parent or legal guardian of the child.

#### **7. Authority to which application is to be made :-**

(1) An application for registration under Secs. 5 and 6 shall be made to the Collector within whose jurisdiction the applicant is ordinarily resident.

(2) The receipt of the application the Collector shall cause to be issued an acknowledgment in. Form I-A.

(3) On being satisfied about the correctness of the particulars of application and before transmitting the application to the State Government or Union territory administration, as the case may be, the Collector shall administer to the applicant the oath of allegiance specified in the Second Schedule to the Act.

#### **8. Authority to register as citizens :-**

[[Subject to the provisions of Rule 8-A, the authority to] register a person as a citizen of India under CIs. (a), (c). (d) and (e) of sub-section (1) of "clauses (a),(c), (d) and (e) of sub rule,5 of the Act" of the Act shall be any officer not below the rank of a Deputy Secretary to the Government of India in the Ministry of Home Affairs and also includes such other officer as the Central Government may, by notification in the official Gazette, appoint.

#### **8A. Authority to register as Citizens in States of Gujarat and Rajasthan :-**

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(1) In the case of registration of citizens in the State of Gujarat,

(a) in relation to the districts of Kutch, Patan, Banaskantha and Ahmedabad,

(i) in respect of Pakistan nationals of minority Hindu community displaced consequent to the wars between India and Pakistan in the years 1965 and 1971, the dependents of such persons married to Indian Citizens or persons of Indian origin; the authority to register a person as a citizen of India under clauses (a), (c), (d) and (e) of sub-section (1) of Section 5 of the Act shall be the concerned Collectors of the districts;

(ii) in respect of minority Hindus with Pakistan citizenship who have migrated to India more than five years back with the intention of permanently settling down in India and have applied for Indian citizenship, the authority to register a person as a citizen of India under clauses (a), (c), (d) and (e) of subsection (1) of Section 5 of the Act shall be the concerned Collector of the district where the applicant is

ordinarily resident;

(b) in relation to the districts not covered under sub-clause (i) of clause (a), the authority to register a person as a citizen of India under clauses (a), (c), (d) and (e) of sub-section (1) of Section 5 of the Act shall be the Secretary, Home Department of the State of Gujarat.

(2) In the case of registration of citizens in the State of Rajasthan, (i) in relation to the districts of Badmer and Jaisalmer, in respect of Pakistan nationals of minority Hindu community displaced consequent to the wars between India and Pakistan in the years 1965 and 1971, the dependents of such persons married to Indian Citizens or persons of Indian origin, the authority to register" a person as a citizen of India under clauses (a), (c), (d) and (e) of sub-section (1) of Section 5 of the Act shall be the concerned Collector of the district;

(ii) in respect of minority Hindus with Pakistan citizenship who have migrated to India more than five years back with the intention of permanently settling down in India and have applied for Indian citizenship, the authority to register a person as a citizen of India under clauses (a), (c), (d) and (e) of sub-section (1) of Section 5 of the Act shall be the concerned Collector of the district where the applicant is normally resident."

#### **9. Collector to transmit all applications to the Central Government with a report :-**

(1) [Subject to the provisions of Rule 9-A, the Collector] shall transmit every application under "clauses (a), (c), (d), (e), (f) and (g) of sub-sec. (1) and sub-sec. (4) of Sec. 5" received by him to the State Government or the Union Territory Administration, as the case may be, within "Sixty days" from the date of its receipt, along with a report as to whether the applicant :-

(a) satisfies all the conditions laid down in the relevant clauses of Section 5 of the Act;

(b) has an intention to make India his permanent home;

(c) has signed the oath of allegiance specified in the Second Schedule of the Act; and

(d) is of good character and is otherwise a fit and proper person to be registered as a citizen of India.

(2) The State Government or the Union Territory Administration, as the case may be, shall forward the application along with and report of the Collector, to the Central Government within a period of "thirty days" from the date of receipt of the report of the Collector.

(3) If for some reasons, the Collector or the State Government or the Union Territory administration, as the case may be, is unable to forward the application within the period specified in sub-rule (1) or (2), the same may be forwarded to the State Government or the Union Territory Administration or the Central Government, as the case may be, after the specified period along with the reasons for delay.

(4) The applications pending with the Collector or the State Government or the Union Territory Administration, as the case may be, shall be dealt with in the manner prescribed in sub-rules (1) and (2) above.

(5) If the application is not forwarded by the Collector or the State Government or the Union Territory Administration, as the case may be, to the Central Government within a period of "ninety days" from the date of receipt of the application, the applicant may represent to the Central Government in the Ministry of Home Affairs. Applicant shall enclose a copy of the acknowledgement issued by the office of the Collector. The Central Government on receipt of such representation may take up the

matter with the State Government to expedite on the application for grant of Citizenship.

**9A. Submission of forms to Collectors of districts of Gujarat and Rajasthan :-**

The prescribed forms when completed shall be submitted in duplicate to the concerned Collector of the district of Gujarat and Rajasthan within whose jurisdiction the applicant is ordinarily resident, for grant of citizenship of India under clauses (a), (c), (d) and (e) of sub-section (1) of Section 5 of the Act."

**10. Certificate of registration to be granted to persons registered :-**

(1) Every person who is registered as a citizen of India under clause (a), (c), (d), (e) and (f) of sub-sec. (1) of Sec. 5 and sub-sec. (4) of Sec. 5 shall be issued a certificate of registration in Form V duly signed by an officer not below the rank of Under Secretary to the Government of India.

(2-A) Every person who is registered as a citizen of India under clause (g) of sub-sec. (1) of Sec. 5 shall be issued a certificate of registration in Form VI-A duly signed by an officer not below the rank of Under Secretary to the Government of India.

(3) When a certificate of citizenship is issued under sub-rule (1) or "sub-rule (2-A)", a duplicate copy thereof shall be prepared and preserved for record by the issuing authority.

**11. Register of persons registered under clauses (a), (d), (e), (f) and (g) of sub-sec. (1) of Sec. 5. :-**

There shall be kept by the Central Government in the Ministry of Home Affairs,

(a) A register containing the names of persons registered as citizens of India under clauses (a), (e), and (f) of sub-sec. (1) of Sec. 5, in Form VII.

(b) A register containing the names of persons registered as citizens of India under clause (d) of sub-sec. (1) of Sec. 5, in Form VIII.

(c) A register containing the names of persons registered as citizens of India under clause (g) of sub-sec. (1) of Sec. (5), in Form VII A.

**11A. Register of persons registered in Gujarat and Rajasthan under Section 5(1)(a) and (d). :-**

(l) There shall be kept by,

(i) the concerned Collector of the district specified in clause (a) of sub-rule (1) of Rule 8-A, in relation to the districts specified under that clause;

(ii) the Secretary, Home Department of the State of Gujarat in relation to the district of the State of Gujarat not covered under sub-clause (i) of clause (a) of sub-rule (1) of Rule 8-A;

(iii) the concerned Collectors of the districts in relation to the State of Rajasthan specified under clause (b) of Rule 8-A.

(2) The provisions of Rule 11 in relation to Forms shall mutatis mutandis apply-

"

**12. Register of persons registered under Secs. 5 (1) (c) and 5 (4) :-**

[Subject to the provisions of Rule 12-A, there shall] be kept by the Central

Government in the Ministry of Home Affairs,-

(a) a register containing the names of <sup>1</sup> [persons] registered as citizens of India under Section 5(1)(c) in Form IX,

(b) a register containing the names of children registered as citizens of India under Section 5(4) in Form X.

1. Rules 16-G inserted by G.S.R. 25 (E), dated 15th January, 1986 (w.e.f. 15th January, 1986).

**12A. Register of persons registered in Gujarat and Rajasthan under Section 5(1)(c). :-**

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(1) There shall be kept by

(i) the concerned District Collectors in relation to the districts of the State of Gujarat specified under clause (a) of Rule 8-A;

(ii) the Secretary, Home Department of the State of Gujarat in relation to the districts of the State of Gujarat not covered under sub-clause (i) of clause (a) of Rule 8-A;

(iii) the concerned Collectors of the districts in relation to the districts of the State of Rajasthan specified under clause (b) of Rule 8-A.

(2) The provisions of Rule 12 in relation to Forms shall mutatis mutandis apply."

**13. Manner of making entries in register :-**

All entries made in the registers kept under rule 11 and rule 12 shall be numbered consecutively and each entry shall relate to one person only.

**14. 14 :-**

[. \* \* \*].

**15. Maintenance of register and connected papers :-**

(1) Every entry made in the register kept under rule 11 and Section 12 shall be authenticated after a person is registered as a citizen of India.

(2) The registers and all papers connected with every application shall be presented for permanent record.

**16. 16 :-**

[. \* \* \*].

**16D. Reference to Tribunals :-**

[Where, in the case of a person seeking registration under sub-section (3) of Section 6A of the Act,-

(a) any question arises as to whether such person complies with any requirement contained in the said sub-section, or

(b) the opinion of the Tribunal constituted under the Foreigners (Tribunals) Order, 1964, in relation to such person does not contain a finding with respect to any requirement contained in the said sub-section other than the question that he is a foreigner, the registering authority, shall, within fifteen days of receipt of an

application in Form XXIII from such person, make a fresh reference to the Tribunal in this regard.]

**16E. Jurisdiction of the Tribunal :-**

A tribunal constituted under the Foreigners (Tribunals) Order, 1964, having jurisdiction over a district or part thereof in the State of Assam shall exercise jurisdiction to decide references received from the registering authority of that district in relation to all references made under sub-section (3) of Section 6A of the Act in respect of the corresponding area covered by the Tribunal.

**16F. registering authority for the purpose of Sec. 6-A (3) and form of application for registration :-**

(1) The registering authority, for the purpose of sub-section (3) of Section 6A of the Act shall be such officer as may be appointed for each district of Assam by the Central Government.

(2) An application for registration under sub-section (3) of Section 6A of the Act shall be filed in Form XXIII by the person with the registering authority for the district in which he is ordinarily resident,-

(a) within thirty days from the date of his detection as a foreigner, where such detection takes place after the commencement of the Citizenship (Amendment) Rules, 1986; or

(b) within thirty days of the appointment of the registering authority for the district concerned where such detection has taken place before the commencement of the Citizenship (Amendment) Rules, 1986.

(3) The registering authority shall, after entering the particulars of the application in a register in Form XXIV, return a copy of the application under his seal to the applicant.

(4) One copy of every application received during a quarter shall be sent by the registering authority to the Central Government and the State Government of Assam alongwith a quarterly return in Form XXV.

(5) The period referred to in sub-rule (2) may be extended for a period not exceeding sixty days by the registering authority for reasons to be recorded in writing.

**16G. Declaration under Sec. 6-A (6) :-**

[The declaration referred to in Cls. (a) and (b) of sub-section (6) of Section 6A of the Act shall be made to the District Magistrate of the area within whose jurisdiction the person concerned is ordinarily reside in Form XXVI].

**PART 3 Naturalization and Resumption of Indian Citizenship**

**17. Form of application for naturalization :-**

.-<sup>1</sup>(1) An application for a certificate of naturalisation shall be made in Form XII to the Collector within whose jurisdiction the applicant is ordinarily resideent and the Collector shall transmit every such applica- tion to the Central Government through the State Government alongwith his report."

(2) Such application shall be accompanied by-

(i) duly stamped affidavits from the applicant and two respectable Indian citizens

testifying to the character of the applicant and the correctness of the statements made in the application ; and

(ii) a certificate to the effect that the applicant has an adequate knowledge of one of the languages specified in the Eighth Schedule to the Constitution. <sup>2</sup>"Explanation.-- An applicant shall be considered to have adequate knowledge of the concerned language if he can speak or understand or read or write that language."

<sup>3</sup> Explanation 1.-The requisite affidavits or certificates may either be from a recognised educational institution or other public organization of repute, failing which from at least two respectable persons of the applicants locality or district who are citizens of India and hold respectable position either in the Government or the local authority.

Explanation 2. The certificate may either be from a recognized educational institution or a recognized public organization or from two persons of the locality or district of the applicant who are citizens of India.

1. Substituted for "(1) An application for a certificate of naturalization shall be made to the Secretary in Form XII." by the Citizenship (Amendment) Rules, 2000

2. Inserted by the Citizenship (Amendment) Rules, 2000

3. Inserted by Citizenship (Second Amendment) Rules, 2004

#### **17A. Authority to naturalize as citizen :-**

The authority to naturalize a person as a citizen of India under Sec. 6 of the Act shall be any officer not below the rank of a Deputy Secretary to the Government of India in the Ministry of Home Affairs and also includes such officer as the Central Government may, by notification in the Official Gazette, appoint.

#### **18. Form of the certificate of naturalization :-**

(1) A certificate of naturalization shall be in Form XIII and shall be signed by <sup>1</sup> [ an officer not below the rank of Under-Secretary].

(2) There shall be kept by the Central Government in the Ministry of Home Affairs a register in Form XIV containing the name of person to whom certificates of naturalization are granted under this rule.

1. Subs. by G.S.R.383 (E), dated 4th June,1981 (w.e.f. 5th June, 1981) for the words "the Secretary"

#### **19. Oath of allegiance for purpose of naturalization :-**

(1) The oath of allegiance required by Section 6(2) to be taken by a person to whom a certificate of

(2) The oath of allegiance required as aforesaid shall be taken within <sup>1</sup> [three months, from] the date of the certificate of naturalization to which it relates, or within such extended time as the authority which granted the certificate may permit, and if the oath is not taken within the said time, the certificate shall have no effect: Provided that permission shall not be deemed to have been given under this sub-rule unless a statement to that effect is endorsed on the certificate and signed by a person authorised by rule 18 to sign a certificate of naturalization.

(3) The oath of allegiance required as aforesaid shall be registered by such person

and in such place as the authority which grants the certificate may direct.

(4) When the oath of allegiance is registered in accordance with any direction given under sub-rule (3), the authority which registers it shall cause a copy of the oath and the certificate of naturalization to which it relates to be sent to the Secretary.

1. Subs. by G.S.R. 383 (E), dated 4th June, 1981 (w.e.f. 5th June, 1981) for 5th June, 1981) for the words "one calender month of.

## **20. Declaration of intention to resume Indian citizenship :-**

(1) A declaration of intention to resume citizenship under the proviso to Section 8(2) shall be made in Form XV, within six months of attaining the full age, and the oath of allegiance in that form shall be duly subscribed and attested.

(2) Every such declaration shall be registered in the Minister of Home Affairs of the Government of India.

(3) No such declaration shall be registered unless the declarant has taken the oath of allegiance given at the end of the form.

<sup>1</sup> (3A) Every person who makes such declaration shall be issued a certificate of resumption of Indian Citizenship in Form XV-A, duly signed by an officer not below the rank of an Under Secretary to the Government of India, and where such a certificate is issued, a duplicate copy thereof shall be prepared and preserved for record by the issuing authority.

(4) There shall be kept by the Central Government in the Ministry of Home Affairs a register in Form XVI containing the names of persons whose declaration of intention to resume Indian citizenship are registered under this rule.

1. Inserted by Citizenship (Second Amendment) Rules, 2004

## **PART 4 Renunciation and Deprivation of Citizenship of India**

### **21. Declaration of renunciation of citizenship :-**

(1) A declaration of renunciation of citizenship of India made under Section 8(1) shall be in Form XVII, and shall state-

- (a) under what provision of the law the applicant is an Indian citizen ; and
- (b) the circumstances in which the application is also foreign citizen or national.

(2) The declaration shall be registered in the Ministry of Home Affairs of the Government of India.

(3) There shall be kept by the Central Government in the Ministry of Home Affairs a register in Form XVIII containing the names of persons whose declaration of intention to renounce citizenship are registered under this rule.

### **22. Notice of proposed deprivation of citizenship :-**

(1) When it is proposed to make an order under Section 10 depriving a person of his citizenship of India, notice under sub-section (4) of that section shall be given-

- (a) in a case where that persons whereabouts are known, by causing the notice to be delivered to him personally or by sending it to him by post ;
- (b) in a case where the persons whereabouts are not known, by sending it to his last known address.

(2) Where the Central Government has given notice as aforesaid and the person to

whom it is given has the right on making application therefor to have his case referred to Committee of Inquiry under Section 10(5), the application shall be made- (a) if that person is in India at the time when the notice is given to him, within three months from the giving of the notice ;

(b) in any other case, within such time not being less than three months from the giving of the notice, as the Central Government may determine : Provided that the Central Government may in special circumstances at any time extend the time within which the application may be made.

(3) Any notice given in accordance with the provisions of this rule shall, in a case in which the person to whom it is given has the right, on making application therefor, to have his case referred to a Committee of Inquiry under Section 10(5), include a statement of the time within which such application must be made.

### **23. Order depriving a person of Indian citizenship to be published :-**

An order depriving a citizen of India of the citizenship of India shall be published in the Gazette of India.

### **24. Cancellation of certificate of naturalization in case of deprivation of citizenship :-**

<sup>1</sup> (1) Where an order has been made depriving a person registered or naturalised in India of his citizenship of India, the person so deprived or any other person in possession of the relevant certificate of registration or naturalisation shall, if required by notice in writing given by the Central Government, deliver up the said certificate to such person and within such time as may be specified in the notice."

(2) (a) If the said certificate is so delivered, it shall be cancelled. (b) If the said certificate is not so delivered, the Central Government shall direct that it shall be treated as cancelled, but without prejudice to any action which may be taken under sub-rule (3).

(3) If any person fails to comply with any notice given under sub-rule (1) he shall be punishable with fine which may extend to one thousand rupees.

1. Substituted for "(1) Where an order has been made depriving a person naturalized in India of his citizenship of India, the person so deprived or any other person in possession of the relevant certificate of naturalization shall, if required by notice in writing given by the Central Government, deliver up the said certificate to such person and within such time as may be specified in the notice." by the Citizenship (Amendment) Rules, 2000.

### **25. Committee to follow procedure in Sch. II in holding inquiry :-**

A Committee of Inquiry appointed under Section 10 shall, while holding the inquiry under sub-section (6) of that section, follow the procedure laid down in Sch. II.

## **PART 4A OVERSEAS CITIZENSHIP OF INDIA-REGISTRATION AND RENUNCIATION**

### **25A. Form of application for registration under Sec. 7-A(1)(a) :-**

. <sup>1</sup> An application for registration by a person of full age and capacity as an overseas citizen of India under Sec. 7-A(1)(a) shall be made in Form XIX.

1. Inserted by Citizenship (Second Amendment) Rules, 2004

**25B. Form of application for registration under Sec. 7-A(1)(b) :-**

. **1** .-An application for registration by a person of full age and capacity as an overseas citizen of India under Sec. 7A(1)(b) shall be made in Form XIX-A.

1. Inserted by Citizenship (Second Amendment) Rules, 2004

**25C. Form of application for registration under Sec. 7-A(1)(c) :-**

. **1** .-An application for registration of a minor child of an overseas citizen of India as an overseas citizen thereof under Sec. 7-A(1)(c) shall be made in Form XIX-B, and shall include the following particulars, namely:-

(a) a statement whether the applicant is a parent or guardian of the child and if he is a guardian, how he became the guardian;

(b) a statement showing whether the child was adopted by the applicant and if so, documentary evidence to this effect;

(c) a statement indicating reasons for which the child is required to be registered as an overseas citizen of India.

1. Inserted by Citizenship (Second Amendment) Rules, 2004

**25D. Certificate of registration to be granted to persons registered, and register of persons registered under Sec. 7-A(1) :-**

. **1** .-

(1) Every person who is registered as an overseas citizen of India under Sec. 7-A(1) shall be issued a certificate of registration in Form XX, duly signed by an officer not below the rank of an Under Secretary to the Government of India, and where such a certificate is issued, a duplicate copy thereof shall be prepared and preserved for record by the issuing authority.

(2) There shall be kept by the Central Government in the Ministry of Home Affairs, a register containing names of the persons registered as overseas citizens of India under Sec. 7A(1) in Form XXI.

1. Inserted by Citizenship (Second Amendment) Rules, 2004

**25E. Declaration of renunciation of overseas citizenship of India :-**

. **1** .-

(1) A declaration of renunciation of overseas citizenship of India under Sec. 7-C(1) shall be made in Form XXII.

(2) The declaration shall be registered in the Ministry of Home Affairs of the Government of India.

(3) On receipt of such declaration, the Central Government shall issue an acknowledgment in Form XXII A.

(4) There shall be kept by the Central Government in the Ministry of Home Affairs a register in Form XXII-B containing the names of persons whose declarations of intention to renounce overseas citizenship of India are registered under this rule.

1. Inserted by Citizenship (Second Amendment) Rules, 2004

**PART 5 Supplemental**

## **26. Variations in form of application or declaration :-**

Where a person wishes to make an application or declaration under any of these rules and form referred to in the rule is, in the opinion of the Central Government or other authority to whom the application is to be sent for registration, unsuitable to the particular case, the Central Government or that other authority, as the case may be, may authorise the application or declaration being made in some other form.

## **27. Certificate of citizenship in case of doubt :-**

A certificate of citizenship in case of doubt issued under Section 13 shall be in Form VI and shall be signed by <sup>1</sup> [an officer not below the rank of Under-Secretary].

1. Mohd. Kaleemuddin v. Union of India, 1990 (1) B.L.J. 370 at pp. 373, 374, 375, 376, 378 : 1990 (1) B.L.J.R. 176.

## **28. Persons before whom application and declaration may be made or by whom oath of allegiance may be administered :-**

(1) An application or declaration made in accordance with these rules shall not be accepted or registered and the oath of allegiance required by Section 5(2) or Section 6(2) or Sec. 7-A(2) shall be of no effect unless it is signed in the presence of or administered by one of the following persons :

(i) in India- the Collector, Deputy Commissioner, District Magistrate

(ii) elsewhere- any Consular Officer as defined in rule 2 (d) of the Citizens (Registration at Indian Consulates) Rules, 1956 :

Provided that if the applicant, declarant or deponent is serving in India in the naval, military or air forces of the Union the application or declaration may be signed in the presence of, or the oath administered by, any officer holding a commission in any of these Forces.

(2) Notwithstanding anything contained in Rules 7 and 9, an application under sub-rule (5) of 4 for registration under Sec. 5(l)(c) as an Indian citizen from a foreign woman married to an Indian citizen shall be made to the Indian Consulate or Embassy or Mission where she is a resident and who in turn shall transmit or recommend it to the Central Government for consideration;

(3) Notwithstanding anything contained in Rules 7 and 9, an application of a person of full age and capacity when completed under Sec. 7(A)(1) for registration as an overseas citizen of India shall be submitted in triplicate,-

(i) in India, to the Collector within whose jurisdiction the applicant is an ordinary resident, who in turn through the State Government or Union Territory Administration, as the case may be, shall transmit it to the Central Government for consideration,

(ii) elsewhere, to the Indian Consulate or Embassy or Mission whose jurisdiction the country of which an applicant is a citizen, who in turn shall transmit or recommend it to the Central Government for consideration.

## **29. Certification of documents :-**

A document may be certified to be a true copy of a document by means of a statement in writing to that effect signed by any of the persons before whom the application or declaration may be made or by whom the oath of allegiance may be

administered <sup>1</sup> [or by any officer not below the rank of an Under- secretary to the Government of India in the Ministry of Home Affairs.]

1. Oppenheim, International Law, Vol. 1, 8th Ed., p. 642.

### **30. Authority to determine acquisition of citizenship of another country :-**

(1) If any question arises as to whether, when or how any person has acquired the citizenship of another country, the authority to determine such question shall for the purposes of Section 9(2), by the Central Government.

(2) The Central Government shall, in determining any such question, have due regard to the rules of evidence specified in Sch. III.

### **31. Fees :-**

.

(1) The fees specified in Sch. IV shall be levied and collect in respect of the matters referred to in that schedule : Provided that no fee shall be levied and collected in respect of any of the said matters from a person of Indian origin who makes an application under Section 5(1)(a).<sup>1</sup>

(2) Of the fee payable in respect of the grant of a certificate of naturalization, a sum of Rs. 200 <sup>2</sup>[Rs. 500.00] if the application is submitted through an Indian (Mission abroad) shall be payable on the submission of the application for a certificate and shall in no

<sup>4</sup>[(3) Of the fee payable for registration of a Canadian citizen under Section 5(1)(e), a sum of Rs. 200 <sup>2</sup> [Rs. 500.00] if the application is submitted through an Indian (Mission abroad) shall be payable on the submission of the application and shall in no circumstances be refunded and the balance shall be payable on the receipt of the decision to grant a certificate of registration].

1. Omitted for "Sec. 5(1)(d)" by the Citizenship (Amendment) Rules, 2000.

2. Subs. by G.S.R. 296, dated the 15th February, 1972.

4. Subs. by G.S.R. 567 (E). dated 1st April, 1986 (w.e.f. 1st April, 1986), for the words "This form when completed should be forwarded in duplicate to the local registering authority (of the place where the applicant is residing ril, 1986 (w.e.f. 1st April, 1986), for the words "This form when completed should be forwarded in duplicate to the local registering authority (of the place where the applicant is residing

### **32. Authority for Revision of an order made under the Act by the prescribed authority :-**

.-

(1) If an application is made by a person aggrieved by an order made under the provisions of the Act, the application shall be disposed off after giving a reasonable opportunity to the person affected to present his case, by an authority one rank higher than the authority prescribed for disposal of application against the order of which revision is sought."

### **33. Transitional provisions. :-**

All the applications for registration of citizens relating to the States of Gujarat and Rajasthan which are pending disposal with the Central Government immediately before the commencement of the Citizenship (Amendment) Rules, 2004 shall be disposed of by the authority which is required to register a person as a citizen of India under Rule 8-A."

**SCHEDULE 1**

FORM

**FORM-I**

**APPLICATION FOR REGISTRATION AS A CITIZEN OF INDIA**

**UNDER SECTION 5(I)(a) OF THE ACT MADE**

**BY A PERSON OF INDIAN ORIGIN**

**[Rule-3]**

**CITIZENSHIP ACT, 1955-SECTION 5(I)(a)**

**PART-I**

1. I, A-B of (here insert address of applicant showing village or town, police station, and name of the State) am of full age and capacity and was born at (with tehsil, district and province or State) on.....

2. My father's full name is/was..... and he was born at.....

3. My mother's full name is/was..... and she was born at..... on.....

4. I am single /married /a widower /a widow /divorced /from my wife /husband.

5. My wife's /husband's full name is/was.....

6. My age on the date of the application is.....

7. Marks of identification: -

8. (a) I am ordinarily resident in India and have been so resident for the **1**[five years] immediately preceding the date of application.

[Here state the address at which the applicant was ordinarily resident during the past **1**[five years] with date in each case.

(b) I am in the service of a Government in India:

**1**[Here state the name and the department in which the applicant is employed, whether the Department forms part of the Government of India, or a State Government, the capacity in which the applicant is employed and the date of his or her appointment.]

9. Profession or occupation other than government service:

[Here state details regarding designation, name and address of employer, station of posting, etc.]

10. Passport particulars, if any: -

- (a) Number
- (b) Place and date of issue
- (c) Name of issuing authority

11. Particulars of visa, if any, held by the applicant:

- (a) Number and date of visa
- (b) Place of issue
- (c) Name of issuing authority
- (d) Period of authorised residence specified in the visa
- (e) If extended, please quote authority

12.	Description of immovable property and/ or business interests in India.		
Place	Brief description of property /business	At present in Possession of	

13.	Detail of family members who are staying in India with the applicant.		
Name	Present address	Relationship	

--	--	--

14.	Detail of members of family and other relationship left in a country other than India.				
	Sl. No.	Name	Present address	Relationship	Age

1. **Substituted by Notification No. GSR 392 (E), dt. 15-1-1987.**

**PART-II**

15. (a) Profession or occupation while residing in Pakistan.

(b) Whether applicant is/was in employment under the Central or any Provincial or State Government of Pakistan; if so, the capacity in which he/she is /was employed.

16. Whether the applicant at any time applied for the grant of any long-term visa for India for permanent resettlement in India, if so, with what result.

17. Whether the applicant was, at the time of partition residing in territory now included in Pakistan or India (Give full address).

If the latter, state-

(a) The date of migrating from India;

(b) The circumstances in which applicant left India for Pakistan.

18. Place(s) of residence in India prior to migration.

	Form	To	Place of residence and address
(a)			
(b)			
(c)			
(d)			

19. Description of immovable property and/or business interest in Pakistan owned or acquired by or allotted to applicant or to any person with whom he has joint property partnership or who is his employee or agent for purposes of ownership of allotment.

Place	Brief description of property /business interest	At present in possession of

20. Whether the property shown in item 12 or 19 has been treated as evacuee property.

21. Whether the applicant has at any time been convicted for contravention of Passport/Permit Regulations or any other offence. If so, full details to be given.

22. Civil or criminal proceeding pending against applicant in (1) India and (2) Pakistan [Full details to be given].

### **PART-III**

23. I have /have not previously renounced or been deprived of the citizenship of India. [If the applicant has renounced his or her Indian citizenship, here state the date on which the declaration of renunciation was made; or if he or she has been deprived of his or her citizenship state the date on which and the authority by whom, the order of deprivation was made.]

24. I have/have not previously applied for registration, as a citizen of India and the application has not been rejected.

25. Names and full addresses of two references in India to whom the applicant is well known.

(1)

(2)

26. I declare that my intention is to make India my permanent home; and hereby apply to be

registered as a citizen of India.

I, A-B do solemnly and sincerely declare that the foregoing particulars stated in this application are true, and I make this solemn declaration conscientiously believing the same to be true.

Signature

Made and subscribed this..... day..... of..... 19 ..... before me.

\*Signature

\*Designation

I, the undersigned, hereby state that I am an Indian citizen otherwise than by naturalisation; that I am a householder; and that I am not the solicitor or agent of..... I vouch for the correctness of the statements made by ..... in his application for.....

Signature .....

Name (in BLOCK LETTERS) .....

Date: .....

Full postal address

I, A-B ..... do solemnly affirm (or swear) that I will bear true faith and allegiance to the Constitution of India as bylaw established, and that will faithfully observe the laws of India and fulfill my duties as a citizen of India.

Signature

Affirmed/Sworn and subscribed this ..... day of ..... 19..... before me.

\*Signature

\*Designation

\*Signature and designation of the officer authorised under rule 28 of the Citizenship Rules, 1956, before whom the registration, declaration or oath of allegiance is made or taken.

**1[FORM - IA**

**ACKNOWLEDGEMENT FOR THE APPLICATION FOR GRANT**

**OF CITIZENSHIP UNDER SECTION 5(I) (a), (c), (d) and (e)**

**OF THE CITIZENSHIP ACT, 1955**

[Rules 7 & 9]

Received application from Miss /Ms. /Mr..... d/o., w/o., s/o.....

resident of ..... for registration under section 5(1)(a) / (c) / (d) / (e) of the Citizenship Act, 1955.

Dated: .....

**Note:** Strike out whichever is not applicable.

**1. Inserted by Notification No. G.S.R. 14(E), dt. 19-03-1998.**

**FORM -II**

**APPLICATION FOR REGISTRATION AS A CITIZEN OF**

**INDIA UNDER SECTION 5(I)(c) OF THE ACT MADE**

**BY A 1[PERSON] WHO IS/HAS BEEN**

**MARRIED TO A CITIZEN OF INDIA**

**(Rule 4)**

**CITIZENSHIP ACT, 1955-SECTION 5(I)(c)**

1. I, A-B [here insert address of applicant] was born at..... on  
.....

2. My father's full name is/was and he was born at.....

3. I was married at..... on ..... to C-D.....

[Here insert full name of **2**[husband/wife] of late of ..... [here insert

**2**[husband's /wife's] address, or last address if **2**[he/she] is deceased].

4. My **2**[husband /wife] was born at..... on.....

5. My **2**[husband's /wife's] father's full name is/was and he was born at.....  
on.....

6. My marriage is still subsisting /has terminated by reason of.....

[If the marriage is not subsisting, state whether it was terminated by the **2**[husband's /wife's] death or by divorce.]

7. My **2**[husband's /wife's] is/was a citizen of India by reason of the fact that:

[Here state the grounds on which it is claimed that the applicant's husband is or was a citizen of India.]

8. I have resided in India or been in the service of a Government in India or partly the one and partly the other, throughout the period of **2**[five years] immediately preceding the date of application.

Details for residence	From date	To date	Address and for details of service under government of India

9. I have renounced /lost the citizenship of my country in accordance with the law therein in force in that behalf.

[Here list the documents attached to prove the fact of such renunciation.]

10. I undertake that I will renounce the citizenship of my country in the event of my application being sanctioned.

11. I have contracted the following other marriages: -

[Here state place and date of marriage and name and nationality or citizenship of **2**[husband /wife] in each case.]

12. I have /have not previously renounced or been deprived of the citizenship of India.

[If the applicant has renounced her Indian citizenship, here state the date on which the declaration of renunciation was made; and if **2**[he/she has been deprived of **2**[his/her] citizenship, state the date on

which and the authority by whom, the order of deprivation was made.]

13. I hereby apply to be registered as a citizen of India.

14. I, A-B, do solemnly and sincerely declare that the foregoing particulars stated in this application are true, and I make this solemn declaration conscientiously believing the same to be true.

Signature

Made and subscribed this day of 19 before me.

\*Signature

\*Designation

I, the undersigned, hereby state that I am an Indian citizen otherwise than by naturalisation; that I am a house holder; and that I am not the solicitor or agent of..... I vouch for correctness of the statements made by..... in **3**[his/her] application for.....

Signature.....

Name (in BLOCK LETTERS)

.....

Date:.....

Full postal address:

.....

**OATH OF ALLEGIANCE**

I, A-B, do solemnly affirm (or swear) that I will bear true faith and allegiance to the Constitution of India as by law established, and that I will faithfully observe the laws of India and fulfill my duties as a citizen of India.

Signature

Affirmed/ sworn and subscribed this..... day of..... 19..... before me.

\*Signature

\*Designation

**3**[This form when completed should be submitted in triplicate to the Collector within whose jurisdiction the applicant is ordinarily resident for transmission to the Central Government through the State Government or Union Territory Administration, as the case may be.]

\*Signature and designation of the officer authorised under rule 28 of the Citizenship Rules, 1956, before whom the registration, declaration or oath of allegiance is made or taken.

1. **Substituted by Notification No. GSR 14(E), dt. 19-3-1998.**
2. **Substituted by Notification No. GSR 392(E), dt. 13-4-1987.**
3. **Substituted by Notification No. GSR 567E), dt. 1-4-1986,**

**FORM - III**

**APPLICATION FOR THE REGISTRATION OF A MINOR CHILD**

**[Rule5]**

**CITIZENSHIP ACT, 1955-SECTION 5(I)(d)**

1. Full name of the minor child.

(in BLOCK LETTERS)

If he/she has been known by another name, enter that name here.

Present address.

Place and date of birth

2. Father's full name.

(in BLOCK LETTERS)

3. Mother's full name.

(in BLOCK LETTERS)

\*\* Grounds on which the minor's parents claim Indian Citizenship.

4. Minor's period of residence in India: -

With whom residing	From date	To date	Address

### **Application**

I, ..... am a citizen of India and a parent/guardian of to whom the foregoing particulars relate. I hereby apply on behalf of my/the child for his/her registration as a citizen of India.

Date: .....

Signature of applicant.....

I, the undersigned, hereby state that I am an Indian Citizen otherwise than by naturalisation; that I am a householder; and that I am not the solicitor or agent of..... I vouch for the correctness of the statements made by in..... his application for.....

Date.....

Signature.....

Name (in BLOCK LETTERS)

Full postal address.....

.....

**Declaration**

I, A-B, do solemnly and sincerely declare that the foregoing particulars stated in the application are true and I make this solemn declaration conscientiously believing the same to be true.

Date.....

Signature.....

Made and subscribed this day 19 before me.

Signature

\*Designation

This form when completed should be forwarded in triplicate to the Chief Secretary to the Government of the State in which the applicant is resident.

\*The designation of the officer signing should be written here in his hand.

\*\*If a citizen of India by registration or naturalisation, please refer to the number and date of the certificate of registration or naturalisation, as the case may be.

**FORM - IV**

**APPLICATION FOR THE REGISTRATION OF A MINOR CHILD**

**[Rule 6]**

**CITIZENSHIP ACT, 1955-SECTION 5(4)**

1.	Full name of the minor child in country of origin (in BLOCK LETTERS)	.....
	I he/she has been known by another name, enter that name here,	.....
	Present address	.....

	Occupation	.....
	Place and date of birth	.....
	Nationality or citizenship at birth	.....
	Present nationality if different	.....
	If stateless, say how nationality was lost	.....
2.	Father's full name in his country or origin (in BLOCK LETTERS)	.....
	Nationality or citizenship	.....
	Country of origin	.....
	Mother's full name in her country of origin (in BLOCK LETTERS)	.....
	Nationality or citizenship	.....
	Country of origin	.....
3.	Particulars of residence with address	.....

(a)	India	From date	To date	Years	Months
(b)	Other countries				

The minor's intentions with regard to future residence, if this application is granted, are as follows: -

4. Approximate date of any previous, application for naturalisation or registration Reference number, if known

Particulars of any change of nationality or of citizenship since birth

Nationality or citizenship acquired	Date acquired

	Reasons for and the manner of change of nationality or citizenship	.....
5.	Details of all proceedings of any kind (civil or criminal) taken against the minor in court of law	.....

Nature	Date	Place	Result

6.	The minor's knowledge of a principal Indian language (to be mentioned) is slight /fair /good /excellent	.....
7.	Reasons for which the applicant desires to acquire citizenship of India	.....
8.	Names and particulars of near relations in India	.....

Sl. No.	Name	Present Address	Relationship	Age

**APPLICATION**

**[Complete either (a) or (b) or (c) or (d) of this Portion of application and cross out whichever sections are inappropriate.]**

(a) I..... the minor child to whom the foregoing particulars relate, hereby apply for registration as a citizen of India and attach the consent of my parent/ guardian to this application.

The parent who is citizen of India

(b) I..... am a citizen of India and a parent of..... to whom the foregoing particulars relate. I hereby apply on behalf of my child or his/he registration as a citizen of India.

The parent who is not a citizen of India

(c) I..... am a parent of..... to whom the foregoing particulars relate and am a national/citizen of..... the State of and I hereby apply on behalf of for his/her registration as a citizen of India.

The guardian

(d) I..... am the (sole) natural/appointed guardian of..... to whom the foregoing particulars relate, who has no living parent /whose parent or parents are living and resident in..... I am duly authorised by the court or by the minor child's father (or mother in the event of his death whose consent is attached, and I hereby apply on behalf of for his/he registration as a citizen of India.

The reasons for this application are..... Date..... 19.....

Signature of applicant.....

### **Declaration**

I do solemnly and sincerely declare that the particulars stated in this application are true and I undertake to inform the Secretary immediately, if, before the registration now applied for is effected, the particulars given above require amendment, in consequence of any change in (a) my circumstances; (b) the circumstances of the minor child, and I make this solemn declaration conscientiously believing the same to be true.

Signature of applicant.....

Minor child /Parent/Guardian

Made and subscribed this..... day of..... 19..... before me.

.....

Signature and designation of the officer authorised under rule 28 of the Citizenship Rules, 1956 before whom the registration, declaration or oath of allegiance is made or taken

I, the undersigned, hereby state that I am a householder and an Indian citizen otherwise than by naturalisation. I am not the solicitor or agent of..... and I vouch for his/her good character and loyalty.

I support this application from personal knowledge of and intimate acquaintance with the applicant for years.

Date..... 19.....

Signature.....

Name (in BLOCK LETTERS)

Full postal address .....

2. I, the undersigned hereby state that I am a householder and an Indian citizen otherwise than by naturalisation. I am not the solicitor or agent of and vouch for his/her good character and loyalty. I support this application for personal knowledge of and intimate acquaintance with the applicant for years.

Date..... 19.....

Signature.....

Name (in BLOCK LETTERS)

Full postal address

.....

**1[FORM - V**

**CERTIFICATE OF REGISTRATION**

Rule [10]

No.....

This is to certify that the person whose particulars are given below has been registered as a citizen of India under the provisions of section 5(I)(a)/(d) of the Citizenship Act, 1955-

1. Name:
2. Name of father/mother or husband:
3. Place of birth:
4. Age
5. Present address:
6. Special peculiarities and identification marks:
7. Occupation:

	PHOTOGRAPH		

Signature of grantee	Signature and designation of the issuing authority
Date and place of issue	

**1. Substituted by Notification No. GSR 567(E), dt. 1-4-1986.**

**FORM - VI**

**[Rules 10(2) and 27]**

**CITIZENSHIP ACT, 1955**

Certified that whose particulars and photograph are furnished below, has **1**[\* \* \*] satisfied the conditions laid down in the Constitution of India/Citizenship Act, 1955 and is accordingly recognised as a citizen of India.

**Particulars**

	Age	.....
	Height	.....
	Hair	.....
	Eyes	.....
	Special peculiarities and identification marks	.....
	Name and surname	.....
	(in BLOCK LETTERS)	.....

	Date of birth	.....
	Nationality of origin	.....
	Surname and forenames of father (in BLOCK LETTERS)	.....
	Occupation or profession	.....
	<b>2</b> [Present address]	.....
		.....

	PHOTOGRAPH		

Signature of grantee.....	Signature and designation of the issuing authority
Date and place of issue	

1. Omitted by Notification No. GSR 383(E), dt. 4-6-1981.
2. Substituted by Notification No. GSR 383(E), dt. 4-6-1981.

PART I

[Rule 11(a)]

1[\*\*\*]

Sl. No.	Name	Father's Name	Date of Birth	Last permanent address outside India	Date from which resident in India	Present address	Date of registration	Remarks (Nature of evidence produced regarding the eligibility for registration)
1	2	3	4	5	6	7	8	9

\*Entries under this column should be sufficiently detailed to facilitate checking at a future date, if necessary. When the evidence is in the form of a certificate, the name and the address of the person signing the certificate should be entered here.

Note:SI. No. in this register should correspond with the number in registration certificate.

1. Omitted by Notification No. GSR 567(E), dt. 1-4-1986.

**PART – II**

**[Rule 11(c)]**

**1[\* \* \*]**

Sl. No.	Name	Father's Name	Date of Birth	Last permanent address outside India	Date from which resident in India	Present address	Date of rejection	Remarks (Brief reason why the application has been rejected)
1	2	3	4	5	6	7	8	9

\*Entries under this column should be sufficiently detailed to facilitate checking at future date, if necessary. Once an application is rejected, it should be possible identify the person, if he again makes an application.

**1. Omitted by Notification No. GSR 567(E), dt. 1-4-1986.**

**PART-I**

**REGISTER OF MINOR CHILDREN REGISTERED AS**

**INDIAN CITIZENS UNDER SECTION 5(I)(d)**

**[Rule 11(b)]**

**CITIZENSHIP ACT, 1955**

Sl. No.	Name	Father's Name	Date of Birth	Present address	Date of rejection	Remarks (Nature of evidence produced regarding the eligibility for registration)
1	2	3	4	5	6	7

Entries under this column should be sufficiently detailed to facilitate checking at a future date, if necessary. When the evidence is in the form of a certificate, the name and the address of the person signing the certificate should be entered here.

Note: Sl. No. in this register should correspond with the number in registration certificate.

**PART -II**

**REGISTER OF APPLICATIONS OF MINOR CHILDREN, WHO**

**APPLY FOR REGISTRATION UNDER SECTION 5(I)(d)**

**WHICH HAVE BEEN REJECTED**

**[Rule 11(d)]**

**CITIZENSHIP ACT, 1955**

Sl. No.	Name	Father's Name	Date of Birth	Present address	Date of rejection	Remarks (Brief reason why the application has been rejected)
1	2	3	4	5	6	7

\*Entries under this column should be sufficiently detailed to facilitate checking at a future date, if necessary. Once an application is rejected, it should be possible to identify the person, if he again makes an application.

**FORM-IX**

**REGISTER OF ALIEN 1[PERSONS] REGISTERED**

**AS INDIAN CITIZENS**

**[Rule 12(a)]**

**CITIZENSHIP ACT, 1955**

Sl. No.	Full name of applicant and address	Occupation	Place and date of birth	Nationality	Marital status	Full name and address of 1[husband/wife]	Whether applicant has formally renounced or lost 1[his/her] former nationality or given as under-taking in writing to renounce it if application is sanctioned. Reference to documentary evidence furnished to given below.	Particulars as to date to date and place of taking of oath of allegiance and actual issue of certificate	Reference letter from State Government forwarding details of application	remarks
1	2	3	4	5	6	7	8	9	10	11

1. substituted by G.S.R. 392(E), dt. 13-04-1987.

**FORM - X**

**REGISTER OF MINORS REGISTERED AS INDIAN**

**CITIZEN UNDER SECTION 5(4)**

**[Rule 12(b)]**

Sl. No	Full name of applicant and address	Place and date of birth	Full name and address of parent	Full name and address of guardian	Date of registration	Reference to letter from state Government forwarding details of application	Remarks
1	2	3	4	5	6	7	8

**FORM - XI**

**1[\*\*\*]**

1. Omitted by Notification No. GSR 567(E), dt. 1-4-1986.

**FORM - XII**

PART - I

APPLICATION BY A PERSON FOR A CERTIFICATE OF NATURALISATION

**[Rule 17(1)]**

**CITIZENSHIP ACT, 1955-SECTION 6(I)**

1.	Full name of applicant in country of origin (in BLOCK LETTERS)	.....
	If now commonly known by another name, enter such name here	.....
	Private address	.....
	Occupation	.....
	Business address	.....
	Place and date of birth	.....
	Nationality at birth	.....
	Present nationality, if different	.....
	State if single, married, widower, widow or divorced	.....
2.	Father's full name in country of origin (in BLOCK LETTERS)	.....

	Present address (if living)	.....
	Present nationality (if dead, give nationality at time of death)	.....
	Mother's full name in country of origin in BLOCK LETTERS)	.....
	Present address (if living)	.....
	Present nationality (if dead give nationality at time of death)	.....

3.	Whether the applicant is a subject or citizen of any country where an Indian citizen is prevented by law or practice of that country from becoming a subject or citizen of that country by naturalisation.		.....
4.	Principal languages of India known and extent of knowledge thereof with evidence		.....
5.	Statement regarding residence:		
	(a)	I have resided in India or been in the service of a Government in India or partly the one and partly the other, throughout the period of 12 months immediately preceding the date of this application	.....
	(b)	During the <b>1</b> [twelve] years immediately preceding the said period of twelve months. I have either resided in India or been in the service of a Government in India or partly the one and partly the other, for periods amounting in the aggregate to not less than <b>1</b> [9] years	.....

Details of such residence and /or service	From date	To date	Address and /or details of service under a Government in	Year	Month
---	-----------	---------	--	------	-------

			India		

	If this application is granted, my intention as to future residence, (and/or service under a Government in India) is as follows		.....
6.	Reasons for which applicant wishes to acquire Indian citizenship		.....
7.	Approximate date of any previous application for Naturalisation		.....
8.	(a)	I have renounced/lost the citizenship of my country in accordance with the law therein in force in that behalf  (Here list the documents attached to prove the fact of such renunciation/loss)  or  or	.....
	(b)	I undertake that I will renounce the citizenship of my country in accordance with the law in force in that behalf in the event of my application being sanctioned	.....
9.	If original name has been altered, give particulars		.....
	Date of alteration		.....
		Give particulars of any other name(s) used for private purposes	.....
		Give particulars of any other name(s) used for trading or business purposes	.....
10.	If nationality has changed since birth give circumstances of		

	<p>If nationality has changed since then give circumstances of change</p> <p>If now of no nationality, give circumstances in which the previous nationality was lost</p> <p>Give details with dates of foreign countrise visited during periods of residence shown in item 5</p>	<p>.....</p> <p>.....</p> <p>.....</p>
11.	Give details of all proceedings of any kind (civil or criminal) taken against you in courts of law.	

Nature	Date	Place	Result

12.	Date of any composition made with creditors	Date of being adjudicated bankrupt	Date discharge from bankruptcy
		Date	Place

13.	If married, give date and place of marriage	..... Nationality	
	Husband's or wife's full name before marriage (in BLOCK LETTERS)	..... Date	..... Place
	If husband or wife is dead, give date and place of death	..... Date	..... Place
	If marriage dissolved give date and place	..... .....	..... .....

14.	Give particulars of legitimate children
-----	---

Full name of each child	Date of birth	Place	Where now resident

15.	If a woman who was an Indian citizen previous to her marriage, whether her husband has died or whether her marriage has been dissolved	.....
16.	Names and addresses of at least two persons whose affidavits testifying to the character of the applicant and the correctness of the statements made in this application are attached herewith	.....
17.	I, the undersigned, to whom the foregoing particulars relate, hereby apply to the Secretary of the Government of India in the Ministry of Home Affairs or the grant of a certificate of naturalisation by the Central Government.	
	Station .....	Signature .....
	Date: .....	

**1. Substituted by Notification No. GSR 392(E), dt. 13-4-1987.**

**Affidavit to accompany the application for a certificate of naturalisation**

**under the Citizenship Act, 1955**

In the matter of the application..... under the Citizenship Act, 1955,

I,..... son of..... residing at make oath and say..... do solemnly and sincerely affirm that the statements contained in my application hereunto annexed are true to the

best of my knowledge and belief.

If, at any time before a certificate is issued to me, the accuracy of any of the foregoing particulars is affected by an alteration in circumstances, I undertake to inform the Secretary to the Government of India in the Ministry of Home Affairs in writing forthwith.

Station: .....

Signature.....

Date:.....

This declaration must not be made before a person who is the solicitor or agent of the applicant.

Caution: -Section17 of the Citizenship Act, 1955, provides that "Anyperson who, for the purpose of procuring anything to be done or not to be done under this Act, knowingly makes any representation which is false in a material particular shall be punishable with imprisonment for a term which may extend to six months, or with fine, or with both."

**Affidavits testifying to the character of the applicant and the correctness  
of the statements made in the application**

**(Vide Item 16)**

In the matter of an application for a certificate of naturalisation under the Citizenship Act, 1955, made by..... I, ..... aged ..... years, ..... by occupation..... son of..... residing at..... make oath and say..... do solemnly and sincerely affirm that I am an Indian citizen otherwise than by naturalisation; that I am a householder; that I am not a solicitor or agent of..... that I have personal knowledge of, and intimate acquaintance with, the said..... for..... years; that the statements contained in his/her application for naturalisation are true to the best of my

knowledge and belief.

I supports application for naturalisation and I can vouch for his/her good character and loyalty.

Signature .....

Name (in BLOCK LETTERS).....

.....

Full postal address:

.....

Date: ..... ; .....

In the matter of an application for a certificate of naturalisation under the Citizenship Act, 1955, made by..... I..... aged..... years, by occupation..... son of..... residing at..... make oath and say do solemnly and sincerely affirm that I am an Indian citizen otherwise than by naturalisation; that I am a householder; that I am not a solicitor or agent of..... that I have personal knowledge of, and intimate acquaintance with, the said..... for..... years; that the statements contained in his/her application for naturalisation are true to the best of my knowledge and belief.

I support..... s application for naturalisation and I can vouch for his/her good character and loyalty.

Date: ..... Signature Name (in BLOCK LETTERS) Full postal address .....

Copies of two issues (in triplicate) of a newspaper or newspapers circulating in the district in which the applicant resides, each containing (clearly marked) an advertisement in the following form should accompany the application.

"Notice is hereby given that..... of..... is applying to the Secretary to the Government of India in the Ministry of Home Affairs for naturalisation, and that any person who knows any reason why naturalisation should not be granted should send a written signed statement of the facts to the said Secretary".

**FORM - XIII**

CERTIFICATE OF NATURALISATION

[Rule 18]

CITIZENSHIP ACT, 1955

WHEREAS A-B has applied for a certificate of naturalisation, alleging with respect of himself /herself the particulars set out below, and has satisfied the government that the conditions laid down in the abovementioned Act for the grant of naturalisation are fulfilled in the case of the said..... AB.

NOW, THEREFORE, in pursuance of the powers conferred by the said Act, the government hereby grants to the said A-B this certificate of naturalisation, and declares that, upon taking the oath of allegiance within the time and in the manner required by the rules made in that behalf he/she shall, subject to the provisions of the said Act, be entitled to all political and other rights, powers and privileges and be subject to all obligations, duties and liabilities to which an Indian citizen is entitled or subject, and have to all intents and purposes the status of an Indian citizen.

In witness whereof I have hereto subscribed my name this day of

		Secretary
PHOTOGRAPH		Joint Secretary
		to the Government of India
		Ministry of Home Affairs
		Particulars

Full name	.....
Address	.....
Profession or occupation	.....
Place and date of birth	.....
Nationality	.....
Single, married, etc.	.....
Name and nationality of wife/husband	.....
Name and nationality of father	.....
Name and nationality of mother	.....

**Oath of allegiance**

I, A-B, do solemnly affirm (or swear) that I will bear true faith and allegiance to the Constitution of India as by law established and that I will faithfully observe the laws of India and fulfill my duties as a citizen of India.

Signature.....

Designation.....

Affirmed /Sworn and subscribed this..... day..... of 19..... before me.

\*Signature.....

\*Designation.....

Signature and designation of the officer authorised under rule 28 of the Citizenship Rules, 1956, before whom the registration, declaration or oath of allegiance is made or taken.

**FORM -XIV**

**REGISTER OF CERTIFICATE OF NATURALISATION AND**

**OATHS OF ALLEGIANCE**

**[Rule 19(2)]**

**CITIZENSHIP ACT, 1955**

Sl. No.	Full name and address	Profession or occupation	Place and date of birth	Previous nationality	Married, single /widower, widow, divorced	Full name of wife /husband
1	2	3	4	5	6	7

Full name of parents	Date of certificate assigned and sent to the state Govt.	1[Attestation by secretary / Joint Secretary /Deputy Secretary/Under Secretary Ministry of Home Affairs]	Particulars as to date and place of taking of oath of allegiance and actual issue of certificate	Reference to letter from Govt. for warding details of application	Remarks
8	9	10	11	12	13

This form when completed should be forwarded in triplicate to the Chief Secretary to the Government of the State in which the applicant is resident.

1. **Substituted by Notification No. GSR 383(E), 04-06-1981.**

**FORM - XV**

**DECLARATION OF INTENTION TO RESUME INDIAN CITIZENSHIP UNDER**

**SECTION 8(2) OF THE ACT MADE BY A PERSON WHO HAS CEASED TO BE AN INDIAN CITIZEN ON THE LOSS OF INDIAN CITIZENSHIP BY HIS FATHER IN ACCORDANCE WITH THE PROVISIONS OF SECTION 8(I) OF THE ACT**

**CITIZENSHIP ACT, 1955-SECTION 8**

1. I, A-B, of (here insert address of declarant) was born at..... on.....

2. My Father's full name is/was.....

3. I ceased to be an Indian citizen by virtue of sub-section (1) of section 8 of the Citizenship Act, 1955, on..... by reason of the fact that

[Here state the cause whereby the declarant's father and the declarant ceased to be Indian citizens, the year and date on which they ceased to be Indian citizens and all other relevant information.]

4. If I had not so ceased to be an Indian citizen, I should now be in Indian citizen by reason of the fact that.....

[Here state the grounds on which the declarant claims that he or she would have been such a citizen.]

5. I hereby declare any intention to resume Indian citizenship and apply to the Central Government to register this declaration.

I, A-B, do solemnly and sincerely declare that the foregoing particulars stated in this declaration are true and I make this solemn declaration conscientiously believing the same to be true.

Signature

I, the undersigned, hereby state that I am an Indian citizen otherwise than by naturalisation that I am a house-holder and that I am not the solicitor or agent of..... I vouch for the correctness of the statements made by ..... in his application for .....

Signature

Date.....

Name (in BLOCK LETTERS)

Full postal address.....

.....

### **Oath of allegiance**

1, A-B, do solemnly affirm (or swear) that I will bear true faith and allegiance to the Constitution of India as by law established, and that I will faithfully observe the laws of India and fulfill my duties as a citizen of India..

Signature.....

Designation.....

Affirmed /Sworn and subscribed this..... day of..... 19..... before me.

\*Signature: .....

\*Designation:.....

	Particulars
Full name	.....
Address	.....
Profession or occupation	.....
Place and date of birth	.....
Nationality	.....
Single, married, etc.	.....
Name and nationality of wife or husband	.....
Name and nationality of parents	.....
Names and particulars of minor children, if any	.....

\*Signature and designation of the officer authorised under rule 28 of the Citizenship Rules, 1956, before whom the registration, declaration or oath of allegiance is made or taken.

**FORM - XVI**

**REGISTER OF DECLARATIONS OF RESUMPTION**

**OF INDIAN CITIZENSHIP**

**[Rule 20(3)]**

**CITIZENSHIP ACT, 1955**

Sl. No.	Full name of declarant and address	Profession or occupation	Place and date of birth	Nationality of declarant's parents	Full name of wife /husband
1	2	3	4	5	6

Place where and date when declaration made	Married, single /widower, widow, divorced	Reference to orders, etc., from Ministry of Home Affairs	<b>1</b> [Attestation by secretary / Joint Secretary /Deputy Secretary/Under Secretary Ministry of Home Affairs]	Reference to letter along with which declaration of resumption received	Remarks
7	8	9	10	11	12

--	--	--	--	--	--

This form when completed should be forwarded in triplicate to the Chief Secretary to the Government of the State in which the applicant is resident.

1. **Substituted by Notification No. GSR 383(E), dt. 04-06-1981.**

**FORM - XVII**

**DECLARATION OF RENUNCIATION OF CITIZENSHIP UNDER**

**SECTION 8 OF THE ACT MADE BY A CITIZEN OF INDIA**

**WHO IS ALSO A CITIZEN OR NATIONAL OF**

**ANOTHER COUNTRY**

**[Rule 21(1)]**

**CITIZENSHIP ACT, 1955-SECTION 8**

1. I, A-B, of (here insert address of declarant) am of full capacity and was born at..... on.....

2. I have /have not been married.

3. I am a citizen/national of..... under the law of that country.

4. I hereby renounce my citizenship of India.

I, A-B, do solemnly and sincerely declare that the foregoing particulars stated in this declaration are true, and I make this solemn declaration conscientiously believing the same to be true.

Signature.....

Made and subscribed this..... day of..... 19 before me.

\*Signature.....

\*Designation.....

	Particulars
Full name	.....
Address	.....
Profession or occupation	.....
Place and date of birth	.....
Nationality	.....
Single, married, etc.	.....
Name and nationality of wife or husband	.....
Name and nationality of parents	.....
Names and particulars of minor children, if any	.....

I, the undersigned, hereby state that I am an Indian citizen otherwise than by naturalisation that I am a house-holder and that I am not the solicitor or agent of..... I vouch for the correctness of the statements made by ..... in his application for .....

Signature

Date.....

Name (in BLOCK LETTERS)

Full postal address.....

.....

\*Signature and designation of the officer authorised under rule 28 of the Citizenship Rules, 1956, before whom the registration, declaration or oath of allegiance is made or taken.

**FORM -XVIII**

**REGISTER OF DECLARATION OF RENUNCIATION**

**OF INDIAN CITIZENSHIP ACT, 1955**

Sl. No.	Full name of declarant and address	Profession or occupation	Place and date of birth	Nationality of declarant's parents	Full name of parents
1	2	3	4	5	6

Married, single /widower, widow, divorced	Place where and date when declaration made	1[Attestation by secretary / Joint Secretary /Deputy Secretary/Under Secretary Ministry of Home Affairs]	Reference to orders, etc., from Ministry of Home Affairs	Reference to letter along with which declaration of resumption received	Remarks
7	8	9	10	11	12

This form when completed should be forwarded in triplicate to the Chief Secretary to the Government of the State in which the applicant is resident.

**FORM - XIX**

**[Rule 16A]**

**CITIZENSHIP ACT, 1955-SECTION 5(I)(e)**

1. I, A-B, (here insert address of the applicant showing district and name of the State) am of full age and capacity and was born at (with place and country) on.....
  
2. My father's full name is/was..... and he was born at.....
  
3. I am single /married /widower /widow /divorced from my wife /husband.....
  
4. My wife's/husband's full name is/was.....
  
5. My age on the date of application is.....
  
6. Marks of identification.....
  
7. Date of first arrival in India.....

8. Particulars of residence in India with addresses.....

Address	From date	To date	Year	Month

9. I am a citizen of my passport/naturalisation certificate/registration certificate as a citizen of was issued at on day month years.

(Here write place and date of issue)

10. (a) I have not been away from India throughout the twelve months immediately preceding the date of application.

(b) I have resided in India during the twelve years immediately preceding the date of this application for periods amounting in the aggregate to not less than eight years.

(c) I intend to reside permanently in India.

11. Profession or occupation

12. The name of the employer, if any

13. Passport particulars, if any:

(a) Number

(b) Place and date of issue

(c) Name of issuing authority

14. Description of immovable property and/or business interests in India abroad.

Place	Brief description of property business /interests	At present in possession of

15. Details of family members who are staying with the applicant in India

Serial No.	Name	Present address	Relationship	Age

16. Details of members of family in a country other than India.

Serial No.	Name	Present address	Relationship	Age

17. Give details of all proceedings of any kind (civil or criminal) take against you in courts of law.

Nature	Date	Place	Result

18. Names and addresses of two references in India to whom the applicant is well known:

(i)

(ii)

I, A-B do solemnly and sincerely declare that the foregoing particulars stated in this application are true, and I make this solemn declaration conscientiously believing the same to be true.

Signature.....

Made and subscribed this..... day of..... 19..... before me.

\*Signature.....

\*Designation.....

I, the undersigned, hereby state that I am an Indian citizen otherwise than by naturalisation; that I am a householder; and that I am not the solicitor or agent of..... I vouch for the correctness of the statements made by..... in the application for.....

Signature.....

Name (in BLOCK LETTERS).....

Full postal address.....

.....

**Oath of allegiance**

1, A-B..... do solemnly affirm (or swear) that I will bear true faith and allegiance to the Constitution of India as by law established, and that I will faithfully observe the laws of India and fulfill my duties as a citizen of India..

Signature.....

Designation.....

Affirmed/Sworn and subscribed this..... day of..... 19..... before me.

\*Signature: .....

\*Designation:.....

\*Signature and designation of the officer authorised under rule 28 of the Citizenship Rules, 1956, before whom the registration, declaration or oath of allegiance is made or taken.

**FORM -XX**

**CERTIFICATE OF REGISTRATION**

[Rule 16 (B)]

No.....

This is to certify that the person whose particulars are given below has been registered as a citizen of India under the provisions of section 5(I)(a)/(d) of the Citizenship Act, 1955-

1. Name:
2. Name of father/mother or husband:
3. Date of birth:
4. Place of birth:
5. Nationality origin
6. Occupation:
7. Address:
8. Special peculiarities and identification marks:

	PHOTOGRAPH		

Signature of grantee.....	Signature and designation of the issuing authority
Date and place of issue.....	

**FORM - XXI**

**REGISTER OF PERSONS REGISTERED AS INDIAN CITIZENS**

**UNDER SECTION 5(I)(e)**

**[Rule 16B]**

**CITIZENSHIP ACT, 1955**

Sl. No	Full name and address of applicant	Father's name	Place & date of birth	Natio-nality	Last perm-anent address outside India	Date from which resident in India	Date of Regis-tration.	Reference letter from State Govt. forwarding application	Rem-arks

**FORM - XXII**

**APPLICATION BY A CITIZEN OF CANADA FOR**

**REGISTRATION AS AN INDIAN CITIZEN**

**[Rule 16C]**

**CITIZENSHIP ACT, 1955 (57 OF 1955)-SECTION 5(I)(e)**

[This form when completed should be submitted in triplicate to the Collector within whose jurisdiction the applicant is ordinarily resident for transmission to the Central Government through the State Government /Union Territory Administration, together with a fee of Rs. 15 (Rs. 24.00 if the application is submitted through an Indian Mission abroad)(by Treasury challan) payable on submission of an application.]

1.	Full name of applicant in country of origin (in BLOCK LETTERS)	.....
	If now commonly known by another name, enter such name here	.....
	Private address	.....
	Occupation	.....
	Business address	.....
	Place and date of birth	.....
	Particulars of passport held	.....
	(a) Number	.....
	(b) Place and date of issue	.....
	(c) Name of issuing authority	.....
2.	If original name has been altered	
	Give particulars	.....
	Date of alteration	.....
	Give particulars of any other name(s) used for trading or business.	.....
	Give particulars of any other name(s) used for trading or business	.....

3.	Father's full name in country of origin (in BLOCK LETTERS)	.....
	Present address (if living)	.....
	Present nationality (if dead, give nationality at time of death)	.....
	Mother's full name in country of origin in BLOCK LETTERS)	.....
	Present nationality (if dead give nationality at time of death)	.....
4.	If married, give the date and place of marriage	.....
	Husband's or wife's full name before marriage (in BLOCK LETTERS) and present nationality	.....
	If husband or wife is dead, give the date and place of death, If marriage has been dissolved, give the date and place	..... .....
5.	Give details of family members in India:-	

Full name	Date and place of birth	Relationship	Nationality	Present address

6.	Give details of family members in India: -			
Full name	Date and place of birth	Relationship	Nationality	Present address

7.	Principal languages of India known and extent of knowledge thereof with evidence (Certificate to be attached) .....	
8.	Statement regarding residence:-	
	a.	I have resided in India or been in the service of a Government in India partly the one and partly the other, throughout the period of twelve months immediately preceding the date of this application, and .....
	b.	During the seven years immediately preceding the said period of twelve months. I have either resided in India or been in the service of a Government in India or partly the one and partly the other, for periods amounting in the aggregate to not less than four years as follows: - .....

Details of residence and/or service	From date	To date	Address and/ or details of service under a Government	Years	Months

	If this application is granted, my intention as to future residence (and/or service under a Government of India) is as follows .....
9.	Description of immovable property and/ or business interest in India .....
10.	Description of immovable property and/or business interests abroad .....
11.	Reasons for which applicant wishes to acquire Indian citizenship .....
12.	Approximate date, and particulars of any previous application for grant of Indian citizenship .....
13.	Give details with dates of foreign countries visited during periods of residence shown in item 8 above .....

14.	Give details all proceedings of any kind (civil or criminal) taken against you in the courts of law	
-----	---	--

Nature	Date	Place	Result

15.	If a woman who was an Indian citizen previous to her marriage, whether her husband has died or whether her marriage has been dissolved	.....
16.	Names and addresses of at least two persons who stamped affidavits testifying to the character of the applicant and the correctness of the statements made in this application are attached herewith  (i) .....  (ii) .....	.....
I, the undersigned, to whom the foregoing particulars relate, hereby apply to the Secretary of the Government of India in the Ministry of Home Affairs for my registration as a citizen of India under section 5(1)(e) of the Citizenship Act, 1955 (57 of 1955). I undertake to renounce my Canadian citizenship and to take the oath of allegiance in the form specified in Schedule II to the Citizenship Act, 1955 (57 of 1955) in the event of my application for registration as an Indian as an Indian citizen being accepted.		
Station .....		Signature .....
Date: .....		

Specimen of affidavit (on duly stamped paper; to accompany the application

for registration under section 5(1)(e) of the Citizenship

Act, 1955 (57 of 1955)

In the matter of application for registration under section 5(1)(e) of the Citizenship Act, 1955 (57 of

1955), I..... son of..... residing at.....

made oath and say

Do solemnly and sincerely affirm

that the statements contained in my application hereinto annexed are true to the best of my knowledge and belief.

If at any time before a certificate is issued to me, the accuracy of any of the foregoing particulars is affected by an alteration in circumstance. I undertake to inform the Secretary to the Government of India in the Ministry of Home Affairs in writing forthwith.

Signature.....

Station.....

Date.....

This declaration must not be made before a person who is the solicitor or agent of the applicant.

[Caution:Section 17 of the Citizenship Act, 1955 (57 of 1955) provides that:

“Any person who for the purpose of procuring anything to be done or not to be done under this Act, knowingly makes any representation which is false in a material particular shall be punishable with imprisonment for a term which may extend to six months, or with fine, or with both.”]

**Specimen of Affidavit (on duly stamped paper) testifying to the character of the applicant and the correctness of the statements made in the application**

**(Vide Item 16)**

In the matter of an application for a certificate of registration under section 5(1)(e) of the Citizenship Act, 1955, (57 of 1955) made by.....

I, ..... aged ..... years, by occupation..... son of..... residing at.....

made oath and say

Do solemnly and sincerely affirm

that I am an Indian citizen otherwise than by naturalisation;

that I am a householder; that I am not a solicitor or agent of..... that I have personal knowledge of, and intimate acquaintance with, the said..... for..... years; that the statements contained in his/her application for registration are true to the best of my knowledge and belief.

I supports..... application for naturalisation and I can vouch for his/her good character and loyalty.

Signature .....

Name (in BLOCK LETTERS).....

.....

Full postal address:

.....

Date: ..... .....

Note: Copies of two issues (in triplicate) of a newspaper or newspapers circulating in the district in which the applicant resides, each containing (clearly marked) an advertisement in the following form should accompany the application.

"Notice is hereby given that..... of..... a Canadian citizen, is applying to the Secretary to the Government of India in the Ministry of Home Affairs for his registration as an Indian citizen under section 5(1)(e) of the Citizenship Act, 1955 (57 of 1955) and that any person who knows any reason why the request for Indian citizenship should not be granted should send a written signed statement of the facts to the said Secretary so as to reach him within 21 days of the publication of this notice;

**Specimen of Oath of Allegiance**

[See Schedule II to the Citizenship Act, 1955 (57 of 1955)]

[To be taken by the applicant after his application for registration under section 5(1)(e) of the Citizenship Act, 1955 (57 of 1955) has been accepted by the Central Government, but before he is registered as an Indian citizen.]

I, ..... do solemnly affirm (or swear) that I will bear true faith and allegiance to the Constitution of India as by law established, and that I will faithfully observe the laws of India and fulfill my duties as a citizen of India.

Signature.....

Date.....

Affirmed /Sworn and subscribed this..... Day..... of 19..... before me.

\*Signature.....

\*Designation.....

Signature and designation of the officer authorised under rule 28 of the Citizenship Rules, 1956, before whom the registration, declaration or oath of allegiance is made or taken

**1[FORM - XXIII]**

**APPLICATION FOR REGISTRATION UNDER**

**SECTION 6A OF THE ACT**

**[Rule 16D end 16F(1)]**

To be filled in quadruplicate by the person seeking registration

	PASSPORT SIZE PHOTOGRAPH	

1.	Name in full of applicant (Block capitals, surname first)	.....
2.	Father's/Husband's name	.....
3.	Date of birth of applicant	.....

3.	Date and place of birth	.....
4.	Sex, height, colour of eyes	.....
5.	Whether of Indian origin-If so, how	.....
6.	Present nationality	.....
7.	Occupation or profession	.....
8.	Date and place of arrival in Assam from Bangladesh	.....
9.	First address in Assam after arrival	.....
10.	Present address in Assam	..... .....
11.	Date from which ordinarily resident in Assam	.....
12.	Date and place of detection as a foreign	.....
13.	Name and address of the Tribunal declaring him/her as a foreigner; case number and date of order	.....
14.	Name of husband/wife and children	.....
15.	Physical identification marks of applicants	.....
	(1)	
	(2)	
16.	Signature or thumb impression of applicant	.....
	To be filled in..... by the office of the Registering Authority.	.....
	1. Registered at..... on..... 19.....	
	2. Registration No.....	
	3. Fingerprints of the registree.	
		SEAL
	Date:.....	
	Place:.....	Name and signature of Registering Authority

Note: A Certified copy of the Tribunal Order should be attached with the 1st, 3rd and 4th copy of this application.

1. Inserted by Notification No. GSR 25(E), dt. 15-1-1987.

**[Rule 16F(3)]**

The names of the persons registered along with other particulars under

section 6A of the Citizenship Act, 1955 by the Registering

Authority..... Distt. Assam.

SI. No.	Name	Father's Husband'sname	Date and place of birth	Present address
1	2	3	4	5

Name and date of the order declaring him, as a foreigner issued by Tribunal	Date since he/she has born ordinary residing in Assam	Date of expiry of registration i.e., he/she complete 10 years from the date of declaration or registration in whichever is later	Remarks if any
6	7	8	9

**FORM - XXV**

**LIST OF PERSONS WHO HAVE BEEN REGISTERED UNDER SECTION 6A OF**

**THE CITIZENSHIP ACT, 1955 DURING THE QUARTER ENDING IN**

**MARCH /JUNE /SEPTEMBER /DECEMBER, 19.....**

**[Rule 16F]**

Sl. No	Name	Father's /husband's name	Date and place of birth	Present address	Date of detection as foreigner by the Tribunal with case number and address of the Tribunal	Date of expiry	Remarks
1	2	3	4	5	6	7	8
				SEAL			
Place.....					Signature of issuing Authority.....		
Date.....					Distt. ....		
					Assam.		

**FORM - XXVI**

**DECLARATION AS REQUIRED UNDER SECTION 6A(6) OF THE CITIZENSHIP ACT, 1955 TO BE  
FILLED IN BY THE PERSON WHO DOES NOT WISH TO BECOME A CITIZEN OF INDIA**

**[Rule 16G]**

**(TO BE FILLED IN TRIPLICATE)**

**DECLARATION**

I..... (son /daughter of) .....

(.....)

(wife of .....

resident of..... (Full name and address) hereby solemnly declare that I do not wish to become a citizen of Indian to be governed by sub-sections (4) and (5) of the section 6A of the Citizenship Act, 1955.

Date:	(.....)
Place::	Signature or thumb impression of the applicant

**TO BE FILLED IN THE OFFICE OR REGISTERING AUTHORITY**

Registration No..... (Registration number is to be given after registering the foreigner under the Foreigners Act, 1946).

SEAL

Date:	(.....)
Place::	Signature of the registering authority

**SCHEDULE 2**

**SCHEDULE TWO**

(See rule 25) 1. (1) When the Central Government refers the case of a citizen of India to a committee of Inquiry under sub-section (3) of Section 10 (which relates to deprivation of citizenship of India), the Committee of Inquiry) in this Schedule referred to as "the Committee") shall before holding the inquiry, cause notice to be given to the person to whom the inquiry relates, stating the time and the place where it will be held and the nature thereof and informing him that he will be entitled to be present and/or to be represented by counsel or solicitor, or if the Committee think fit, by some other person approved by them. (2) A notice under this rule may be given- (a) in a case where the address of the person concerned is known by causing the notice to be delivered to him personally or by sending it to him at the address by post; (b) in a case where that persons address is not known, by sending it to his last known address and in such manner, if any, as the Chairman of the Committee shall consider fit. (3) A notice as aforesaid shall be given such time (not being less than 30 days) before the holding the inquiry as the Chairman of the Committee shall consider reasonably necessary. 2. A notice under paragraph 1 may require the person concerned to answer it in writing and to furnish in writing to the Committee any information which they consider material, to be verified in such manner as they may require. 3. (1) The Committee shall have all the powers of a Civil Court for the purpose of taking evidence on oath, enforcing the attendance of witnesses, issuing commissions, or the examination of witnesses, and compelling the production of documents. (2) The Committee shall be deemed to be a Civil Court for all the purposes of S.135 of Code Of Criminal Procedure, 1898. 4. The Committee may act upon any information which is available whether or not such information is given on oath or would be admissible as evidence in a court. 5. The Committee may invite any Government department or Ministry of the Government of India which appears to them to be interested to appoint a person to represent the department of Ministry at the inquiry. 6. (1) The Committee may act notwithstanding any vacancy in the number, and the quorum of the Committee shall be two. (2) The Committee may delegate one or more of their members to inquire into any particular matter relating to the inquiry, and the member or members so delegated shall, for this purpose, have all the powers of the Committee under subparagraph 3. 7. The Committee may postpone or adjourn the inquiry from time to time. 8. The Committee may allow or refuse to allow the public or any portion thereof to be present during the whole or any part of the inquiry. 9. Subject to the foregoing paragraphs, the procedure at the inquiry shall be such as the Committee may determine.

**SCHEDULE 3**

**SCHEDULE III**

[See rule 30 (2)] Where it appears to the Central Government that a citizen of India has voluntarily acquired the citizenship of any other country, it may require him to prove within such period as may be fixed by it in this behalf, that he has not voluntarily acquired the citizenship of that country ; and the burden of proving that he has not so acquired such citizenship shall be on him. 2. For the purpose of determining any question relating to the acquisition by an Indian citizen of the citizenship of any other country, the Central Government to make such reference as it thinks fit in respect of that question or of any matter relating thereto, to its Embassy in that country or to the Government of that country and act on any report or information received in pursuance of such reference. 3. The fact that a citizen of India has obtained on any date a passport from the Government of any other country shall be conclusive proof

of his having voluntarily acquired the citizenship of that country before that date. 4. In determining whether a citizen of India has or has not voluntarily acquired the citizenship of any country, the Central Government may take the following circumstances into consideration, namely: (a) whether the person has migrated to that country with the intention of making it his permanent home ; (b) whether he has in fact taken up permanent residence in that country : and (c) any other circumstances relevant to the purpose. [4-A. Notwithstanding anything contained in para. 4, a citizen of India who leaves or has left India without a travel document issued by the Central Government and resides outside India for a period exceeding three years, shall be deemed to have voluntarily acquired the citizenship of the country of his residence.] 5. Notwithstanding anything contained in para. 4, a citizen of India shall be deemed to have voluntarily acquired the citizenship of Pakistan- (a) if he has migrated to Pakistan with the intention of making it his permanent home; or (b) if he has obtained any certificate of domicile in Pakistan or declared himself to be a citizen of Pakistan or of Pakistan domicile ; or (c) if he has applied for and obtained a right, title or interest in evacuee property in Pakistan; or (d) if he has obtained a temporary permit for entry into India from Pakistan. Explanation.-For the purpose of Cl. (a) of this paragraph, a person shall not be deemed to have migrated to Pakistan with a view to making that country his permanent home- (i) if he has left for a place in West Pakistan with a "No objection certificate" and has returned to India under such permit for permanent return or re-settlement as may have been issued by or under the authority of any law in force in India or of the Government of India, or (ii) if having left India at any time between the 1st February, 1950, and the 15th October, 1952, for a place in West Pakistan, he has returned to India with a repatriation certificate issued by or under the authority of any law in force in India of the Government of India.

**SCHEDULE 4**

Table of Fees

**SCHEDULE - IV**

**[Rule 31(i)]**

**TABLES OF FEES**

Matter in which fee is to be taken	Amount of fees	
	In India Rs.	Elsewhere Rs.
Registration as a citizen under section 5 of the Citizenship Act, 1955 of		

(i)	Alien woman 5(l)(c)	50.00	79.00
(ii)	Minor child 5(l)(d)	100.00	16.00
(iii)	Canadian citizens 5(l)(e)	100.00	158.00

	(iv)	Any other Minor 5(4)	50.00	79.00
	Grant of a certificate of naturalisation		100.00	158.00
	Grant of certificate of naturalisation in case of doubt		25.00	40.00
	Witnessing the signing of an application or declaration mentioned in rule 28 of these rules		8.75	45.00 (in Category 'A' countries)
	Administering the oath of allegiance		8.75	30.00 (in Category 'B' countries)
	Registration of a declaration of intention to resume Indian citizenship or renunciation of Citizenship		25.00	40.00
	Supplying a certified true copy of any notice, certificate, order, declaration or entry given, granted or made by or under the Citizenship Act, 1955 naturalisation		10.00	16.00
	Supplying a certified the copy of a certificate of naturalisation		15.00	24.00
<b>1</b> [Explanation: Category 'A' countries are: -				
	(a)	All countries in North and South America;		
	(b)	All countries in Europe including USSR.		
	(c)	All countries in West Asia and North Africa excluding People's Democratic Republic of Yemen, Yemen Arab Republic, Sudan and Somalia;		
	(d)	Australia, New Zealand, Japan, Hong Kong and Singapore.		

	Category "B" countries are: -
	All other countries (excluding countries mentioned under Category "A")].

**1. Inserted by Notification No. GSR 383(E), dt. 4-6-1981.**

